

ITEM NO.3

Court 5 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.859/2020 in S.L.P.(C) No.5440/2020

(Arising out of impugned final judgment and order dated 28-02-2020 in S.L.P.(C) No.5440/2020 passed by the Supreme Court of India)

DISTRICT BAR ASSOCIATION DEHRADUN

Petitioner(s)

VERSUS

ISHWAR SHANDILYA & ORS.

Respondent(s)

(OFFICE REPORT FOR DIRECTION)

Date : 26-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Ajai Kumar Bhatia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 By the judgment of this Court dated 28 February 2020, the Bar Council of India and the State Bar Councils were directed to give concrete suggestions to deal with the problem of strikes and abstention of work by lawyers.

- 2 The Office Report indicates that despite the judgment of this Court, no response has been received either from the Bar Council of India or from the State Bar Councils.
- 3 In these circumstances, we direct that a copy of the order and of the judgment of this Court shall be furnished to Shri Manan Kumar Mishra, Chairperson of the Bar Council of India. We request Mr Manan Kumar Mishra, learned senior counsel to render assistance to this Court in his capacity as Chairperson of the Bar Council of India.
- 4 List the Miscellaneous Application on 27 August 2021.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
COURT MASTER